

HARYANA VIDHAN SABHA

Bill No. 34— HLA OF 2022

**THE GURUGRAM METROPOLITAN DEVELOPMENT AUTHORITY
(AMENDMENT) BILL, 2022.**

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:—

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BILL

further to amend the Gurugram Metropolitan Development Authority Act, 2017.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Gurugram Metropolitan Development Authority (Amendment) Act, 2022. Short title.
2. After clause (m) of section 5 of the Gurugram Metropolitan Development Authority Act, 2017 (hereinafter called the principal Act), the following clause shall be inserted, namely:— Amendment of section 5 of Haryana Act 34 of 2017.

“(ma) Director, Town and Country Planning Department, ex-officio member;”.
3. For sub-section (1) of section 9 of the principal Act, the following sub-section shall be substituted, namely:— Amendment of section 9 of Haryana Act 34 of 2017.

“(1) The State Government shall, by notification, appoint an officer of the State Government not below the rank of Secretary as Chief Executive Officer.”.

Chandigarh:
The 16th January, 2023.

R.K. Nandal,
Secretary.